

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**STARRED QUESTION NO. 9**  
TO BE ANSWERED ON 17.07.2017

**RELAXATION IN THE NORMS OF PMAY**

**\*9. SHRI DHARMAPURI SRINIVAS:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether Government is aware that the norms laid down for allotment of houses under the Pradhan Mantri Awaas Yojana (PMAY) are becoming obstacles in selection of beneficiaries;
- (b) if so, the details thereof;
- (c) whether Government has received any feedback and request from any State Government, particularly from Government of Telangana, seeking relaxation in the norms for selection of beneficiaries and if so, the details thereof; and
- (d) whether Government has taken any decision on the matter and if so, the details thereof?

**ANSWER**  
**MINISTER OF RURAL DEVELOPMENT**  
**(SHRI NARENDRA SINGH TOMAR)**

- (a) to (d): A Statement is laid on the Table of the House.

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**Statement referred to in reply to parts (a) to (d) of the Rajya Sabha Starred Question No. 9 for answer on 17.07.2017**

(a) and (b) : Selection of beneficiaries under Pradhan Mantri Awaas Yojana-Gramin ( PMAY-G) is based on housing deprivation parameters of Socio-Economic and Caste Census (SECC), 2011 subject to 13 point exclusion criteria followed by Gram Sabha verification. Households that are houseless or living in zero, one or two room kutcha houses (kutcha wall and kutcha roof) are provided financial assistance for construction of pucca houses under PMAY-G.

(c) : Requests were received from some of the State Governments, including Telangana State, mainly on remapping of SECC 2011 for newly created districts, preparation of separate list of left out eligible households and revision in the exclusion criteria.

(d) : Under PMAY-G, financial assistance is provided only to those households who have been found eligible, after due procedure, as per SEEC list.

Although addition/inclusion of names in the permanent wait list ( PWL) of beneficiaries of PMAY(G) is not allowed presently but the Gram Sabha/ Village Sabha or the lowest unit of local self government, as recognized by the respective State/ UT Panchayat Act, may record a separate list in the Gram Sabha resolution with reasons about households not included in the priority list, but otherwise found eligible during the proceedings of the Gram Sabha. Claimants other than those endorsed in the Gram Sabha resolution for inclusion in the list, may submit their claims to the Competent Authority within a period of six months from the day of the passing of resolution by the Gram Sabha. The Competent Authority shall enquire into the list, as endorsed by the Gram Sabha, as well as the representations received directly and submit report to the Appellate Committee. Based on the merit of the claim, the Appellate Committee may recommend including these households in the universe of beneficiaries of PMAY-G. The detailed procedure for submission of reports by Competent Authority and disposal of cases by the Appellate Committee, including timely disposal, is decided by the respective State/ UT.

The list of households proposed to be included in the universe, as recommended by the Appellate Committee, will be prepared Gram Panchayat and community wise. The decision on inclusion of these households into the Permanent Wait List shall be made after obtaining the approval of Competent Authority in the Central Government on recommendation of the State Government.